

ITEM NO.41

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 698/2022

NEERAJ SALODKAR

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ORS.

Respondent(s)

(IA No. 43736/2024 - INTERVENTION/IMPLEADMENT and IA No. 10797/2024  
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Petitioner-in-person (N/P)

For Respondent(s)

Ms. Radhika Gautam, AOR  
Ms. Anjul Dwivedi, Adv.

Mr. S. Prabakaran, Sr. Adv. (N/P)  
Mrs. Usha Prabakaran, Adv.  
Mr. Maheswaran Prabakaran, Adv.  
Dr. Ram Sankar, Adv.  
Mrs. Harini Ramsankar, Adv.  
M/s. Ram Sankar & Co, AOR

Dr. Arvind S. Avhad, AOR  
Mr. Rajat Kapoor, Adv.  
Mr. Sushil Sonkar, Adv.

Mr. Vikas Upadhyay, AOR  
Mrs. Ankita Kashyap, Adv.  
Mr. Arjun Singh Tomar, Adv.

Ms. Tatini Basu, AOR  
Mr. Byrapaneni Suyodhan, Adv.  
Mr. Kumar Shashank, Adv.

Dr. Surender Singh Hooda, AOR

Mr. Kaushik Choudhury, AOR

**Mr. Saksham Garg, Adv.**  
**Mr. Jyotirmoy Chatterjee, Adv.**

**Ms. Manisha Ambwani, AOR**

**UPON hearing the counsel, the Court made the following  
O R D E R**

The State Bar Councils that have not complied with Rule 26 of Schedule III to the Rules of Legal Education, 2008, will file their respective affidavits, setting out the reasons for non-compliance. The affidavits will be filed within twelve weeks from today. If any affiliated Bar Association has failed to comply with the aforesaid Rule, the State Bar Councils shall take steps in accordance with law.

**Re-list in the week commencing 27.01.2025.**

**(DEEPAK GUGLANI)**  
**AR-cum-PS**

**(R.S. NARAYANAN)**  
**ASSISTANT REGISTRAR**